

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

9

10

DA No. 1813/92

New Delhi this the 21th day of July, 1997.

Hon<sup>ble</sup> Shri S.R. Adige, Member (A)

Hon<sup>ble</sup> Smt. Lakshmi Swaminathan, Member (J)

Shri Kanti Lal s/o late  
Murari Lal Gupta,  
R/D 7 UA/3, Jawahar Nagar,  
Delhi-7

... Applicant

(By Advocate Shri D.R. Gupta )

Versus.

1. Union of India through the Secretary,  
Ministry of Finance, Deptt. of Revenue,  
North Block, New Delhi.
2. The Chairman,  
Central Board of Direct Taxes,  
North Block, New Delhi.
3. The Chief Commissioner of Income Tax (II),  
Central Revenue Building, New Delhi.

... Respondents

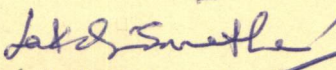
(None for the respondents )

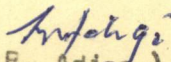
ORDER (ORAL)

(Hon<sup>ble</sup> Shri S.R. Adige, Member (A)

Shri D.R. Gupta, learned counsel for the applicant  
states that the present O.A. has become infructuous.

Under the circumstances, this O.A. stands disposed of.

  
(Smt. Lakshmi Swaminathan)  
Member (J)

  
(S.R. Adige)  
Member (A)

sk